

*Friday,
26th February, 1886*

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXV

Jan.-Dec., 1886

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OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS

1886

VOLUME XXV.



Published by the Authority of the Governor General.

CALCUTTA :
PRINTED BY THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA.
1887.

The Council met at Government House on Friday, the 26th February, 1886.

P R E S E N T :

The Hon'ble C. P. Ilbert, C.S.I., C.I.E., *presiding*.
The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.
The Hon'ble T. C. Hope, C.S.I., C.I.E.
The Hon'ble Sir A. Colvin, K.C.M.G., C.I.E.
Major-General the Hon'ble T. E. Hughes, R.A.
The Hon'ble Peári Mohan Mukerji.
The Hon'ble H. St. A. Goodrich.
The Hon'ble J. W. Quinton.
The Hon'ble R. Steel.
The Hon'ble W. W. Hunter, C.S.I., C.I.E., LL.D.
The Hon'ble Rao Saheb Vishvanath Narayan Mandlik, C.S.I.

NORTH-WESTERN PROVINCES RENT ACT AMENDMENT BILL.

The Hon'ble MR. QUINTON moved that the Bill to amend the North-Western Provinces Rent Act, 1881, be referred to a Select Committee consisting of the Hon'ble Mr. Ilbert, the Hon'ble Sir S. Bayley, the Hon'ble Sir A. Colvin, the Hon'ble Mr. Hunter and the Mover.

The Motion was put and agreed to.

NORTH-WESTERN PROVINCES LAND-REVENUE ACT AMENDMENT BILL.

The Hon'ble MR. QUINTON also moved that the Bill to amend the North-Western Provinces Land-Revenue Act, 1873, be referred to a Select Committee consisting of the Hon'ble Mr. Ilbert, the Hon'ble Sir S. Bayley, the Hon'ble Sir A. Colvin, the Hon'ble Mr. Hunter and the Mover.

The Motion was put and agreed to.

DEO ESTATE BILL.

The Hon'ble SIR S. BAYLEY moved for leave to introduce a Bill to apply the Chutia Nagpur Encumbered Estates Act, 1876, to the Deo Estate in the Gaya District. He said :—

“ The object of this Bill is to give effect to a private arrangement that has been come to by and on behalf of the Rájá of Deo with his creditors. The estates of the Rájá of Deo are situated in the south of the Gaya district adjoining the Chutia Nagpur division, and his raiyats are living very much in the same condition as the people of Chutia Nagpur. The Rájá of Deo is the representative of an ancient Rájput family who have for many generations done very good service to the Government, extending as far back as the rebellion of Cheyt Singh ; they have given assistance to the Government in the Sambalpur troubles, the Kol rebellion, and lastly they gave us, to my own knowledge, very great assistance in the year of the Mutiny. For these reasons, and looking to the position of the family, the Government of Bengal considered it of serious political importance that the estates of the Rájá should, if possible, be maintained. Unfortunately, in the days of the father of the present Rájá the estate fell very heavily into debt. The Government of Bengal applied to us at the beginning of last year on the subject, and various proposals were made. At one time it was proposed that there should be a deed of assignment by which management on the part of the Government should be secured, but it was considered that there were legal difficulties in the way which would prevent that proposal being worked out satisfactorily. The Rájá himself wanted his estates to be taken under the management of the Court of Wards, but, although the North-Western Provinces Act allows that proceeding, the Bengal Act gives no power to take an estate under the management of the Court of Wards when the owner is not a minor or is not in any other way disqualified.

“ The arrangement which has now been come-to is an arrangement by consent. We agreed to legislate on the condition that a scheme for paying off the debts was laid before the creditors, and that all the creditors should agree as to the amount of their debts under the scheme for settlement. Accordingly a meeting was held on the 19th January last, when all the creditors appeared either in person or by agent before the Collector of Gaya ; the scheme was explained to them, and they have all signed the agreement. The Mahárájá of Darbhanga has acceded separately on the condition of priority which he attaches and which will be embodied in the Bill. The reason of this is that the Mahárájá of

1886.]

[*Sir S. Bayley.*]

Darbhanga, who is the largest creditor, holds a decree the execution of which has been postponed to next month, in order that a satisfactory settlement might in the meantime be entered into. These are the circumstances under which I ask leave to introduce the Bill, and I hope there will be no objection to it."

The Motion was put and agreed to.

The Hon'ble Sir S. BAYLEY also introduced the Bill.

The Council adjourned to Friday, the 5th March, 1886.

S. HARVEY JAMES,

FORT WILLIAM ; }
The 1st March, 1886. }

*Offg. Secy. to the Govt. of India,
Legislative Department.*